

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

ITEM No205
CP(IB)/224(AHM)2021

Proceedings under Section 9 IBC

IN THE MATTER OF:

Deepak Sharma HUF

V/s

Gurukrupa Apparel Pvt Ltd

.....Applicant

.....Respondent

Order delivered on ..26/09/2022

Coram:

Dr.Deepti Mukesh, Hon'ble Member(J)

Ajai Das Mehrotra, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Dev Patel, Adv.

For the Respondent : Mr. Rutvij Patel, Adv.

ORDER

Learned Counsel Mr. Dev Patel for the applicant states that there is change in counsel and undertakes to file vakalatnama within two days, and also to comply the order dated 05.09.2022 within a week. Learned Counsel for the corporate debtor states that order dated 05.09.2022 is being complied and seeks more time, as the translation of certain documents are also required to be filed. Let the order be complied within ten days by both the sides.

List on 11.11.2022.

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**AJAI DAS MEHROTRA
MEMBER (TECHNICAL)**

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**DR. DEEPTI MUKESH
MEMBER (JUDICIAL)**